

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE N.V.SHRAVAN KUMAR**

**I.A.No.1 of 2024
IN/AND
WRIT PETITION NO: 31265 OF 2023**

Between:

M/s. CSK Realters Pvt. Ltd., Rep. by its Managing Director Suresh Kumar Agarwal, S/o.late Chamanlal Suresh, aged about 60 years, having its registered office at 5-9-30/1/17/A, US Residency, Basheerbagh, Hyderabad.

...PETITIONER

AND

1. State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad, T.S.
2. The Commissioner CCLA, Nampally, Hyderabad.
3. The Special Tribunal, Ranga Reddy District, Rep. by its Member District Collector, Ranga Reddy District.
4. The Collector, Ranga Reddy District, Kongar Kalan, Ranga Reddy District, T.S.
5. Revenue Divisional Officer, Rajendranagar Division, Ranga Reddy District, T.S.
6. The Tahsildar, Shamshabad Mandal, Ranga Reddy District, T.S.
7. Greater Golkonda Estate Pvt. Ltd., Rep. by its authorized signatory Mr.PS Parthasarathy, having its registered office at 9-1-83 and 84, AC Sharma Complex, SD Road, Secunderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ order or direction more particularly one in the nature of a writ of Mandamus declaring the action of the respondent Nos.1 to 6 in issuing Pattadar passbooks No.T05230310012 and mutating the name of the

Respondent No.7 in the Dharani Portal with respect to land admeasuring Ac.2.00 Gts in Sy.No.3/A/2Aa , Ac.2.00 in Sy.3/Aa/2/1 and Ac.3.00 Gts in Sy.No.3/A/1/2 (i.e., total land admeasuring Ac.7.00 gts in Sy.No. 3/Aa/2/1 , 3/A/1/2, and Sy.No.3/A/2Aa of Ghansimiyaguda Village, Shamshabad Mandal Ranga Reddy District) out of Ac.7.13 Gts in Sy.No. 3/Aa/2/1 3/A/1/2 3/A/2E2 and Sy.No.3/A/2Aa of Ghansimiyaguda Village, Shamshabad MandalRanga Reddy District which is owned by the Petitioners and unilaterally removing the mutation and reducing extent in the Pattadar passbook issued in favour of the petitioners with respect to the above said land as being illegal, arbitrary, highhanded, in violation of the rights guaranteed under Part-III of the Constitution of India, in violation of the provisions of the Telangana Rights in Land and Pattadar Passbooks Act, 2020 with a consequential prayer to direct the Respondent No.1 to 6 to restore the entries in favour of the Petitioner and set aside the mutation and Pattadar passbooks No.T05230310012 granted with respect to land admeasuring Ac.7-00 gnts., in Sy.3/a/2aa, 3/aa/2/1 and 3/a/1/2 of Ghansimiyaguda Village, Shamshabad Mandal, Ranga Reddy District in favour of the Respondent No.7.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Pattadar Passbook No. T05230310012 issued in favour of Respondent No.7 with respect to Ac.2.00 Gts in Sy.No. 3/A/2Aa, Ac.2.00 in Sy.3/Aa/2/1, Ac.3.00 Gts in Sy.No.3/A/1/2 (i.e., total land admeasuring Ac.7.00 gts in Sy.No. 3/Aa/2/1 , 3/A/1/2, and Sy.No.3/A/2Aa of Ghansimiyaguda Village, Shamshabad Mandal, Ranga Reddy District).

IA NO: 2 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.1 to 6 not to entertain any further alienation with respect to the Pattadar Passbook No. T05230310012 and land admeasuring Ac.2.00 Gts in Sy.No.3/A/2Aa, Ac.2.00 in Sy.3/Aa/2/1, Ac.3.00 Gts in Sy.No.3/A/1/2 (i.e., total land admeasuring Ac.7.00 gts in Sy.No. 3/Aa/2/1,

3/A/1/2, and Sy.No.3/A/2Aa of Ghansimiyaguda Village, Shamshabad Mandal, Ranga Reddy District).

IA NO: 1 OF 2024

Petition under Order 23 rule 3 r/w Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to record the terms and conditions of the Joint Memo of Compromise filed herewith.

Counsel for the Petitioner: SRI V.MURALI MANOHAR

**Counsel for the Respondent No.1 to 6: SRI MOHAMMED IMRAN KHAN,
ADDL. ADVOCATE GENERAL**

Counsel for the Respondent No.7: SRI N.M.KRISHNAIAH

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE N.V.SHRAVAN KUMAR

I.A.No.1 of 2024

(compromise petition)

in/& Writ Petition No.31265 of 2023

(C.S.No.14 of 1958)

COMMON ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. V.Murali Manohar, learned counsel for the petitioner.

Mr. Mohammed Imran Khan, learned Additional Advocate General for the State of Telangana appears for respondents No.1 to 6.

Mr. N.M.Krishnaiah, learned counsel for respondent No.7.

2. Learned counsel for the petitioner and respondent No.7 jointly submit that the dispute between the parties has been amicably resolved.

3. I.A.No.1 of 2024 is filed seeking to record the terms and conditions of the joint memo of compromise



dated 26.09.2024 annexed thereto. The terms and conditions of the joint memo of compromise are as under:

“It is submitted that as per the terms and conditions of the MOU, respondent No.7 herein had agreed to relinquish all their right, title, interest and claim over the land admeasuring Acs.7.38 guntas in Survey Nos.3/Aa/2/1, 3/A/1/2, 3/A/2E2 and 3/A/2Aa of Ghansimiyaguda Village, Shamshabad Mandal, Ranga Reddy District, which is partly the subject matter of the present writ petition and the properties of the consenting parties of the MOU by receiving an amount of Rs.2,91,90,000/-, which is more fully detailed in the MOU.

The respondent No.7 herein acknowledges receipts of the entire amount mentioned under the compromise/MOU dt.26.09.2024 and the parties herein undertakes to abide by the terms and conditions of the MOU”.

4. The aforesaid joint memo of compromise has been signed by the authorized signatory of the petitioner as well as the authorized signatory of respondent No.7.

5. In view of aforesaid compromise arrived at between the petitioner and respondent No.7, the compromise petition being I.A.No.1 of 2024 is allowed and the joint memo of compromise dated 26.09.2024 is taken on record.

6. However, it is clarified that the aforesaid joint memo of compromise, to which the State Government is not a party, would not bind the State Government.

7. Accordingly, the Writ Petition is disposed of.

As a sequel, miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

SD/- P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, Secretariat, Hyderabad, T.S.
2. The Commissioner CCLA, Nampally, Hyderabad.
3. The Special Tribunal, Ranga Reddy District, Rep. by its Member District Collector, Ranga Reddy District.
4. The Collector, Ranga Reddy District, Kongar Kalan, Ranga Reddy District, T.S.
5. The Revenue Divisional Officer, Rajendranagar Division, Ranga Reddy District, T.S.
6. The Tahsildar, Shamshabad Mandal, Ranga Reddy District, T.S.
7. One CC to SRI V.MURALI MANOHAR, Advocate [OPUC]
8. One CC to SRI N.M.KRISHNAIAH, Advocate [OPUC]
9. Two CCs to ADDL. ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
10. Two CD Copies

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HIGH COURT

DATED: 08/11/2024

**ORDER
I.A.No.1 of 2024
IN/AND
WP.No.31265 of 2023**



**ALLOWING THE I.A. &
DISPOSING OF THE WRIT PETITION,
WITHOUT COSTS**

13 copies
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30/11/24